

**Central Administrative Tribunal
Ernakulam Bench**

O.A No.180/00226/2018

Monday, this the 29th day of March, 2021

CORAM:

**Hon'ble Mr. P.Madhavan, Judicial Member
Hon'ble Mr.K.V.Eapen, Administrative Member**

P. Venu, aged 64 years
Assistant Salt Commissioner (Retired)
Residing at Nandavanam,
Udayanapuram, Vaikom – 686 143

- **Applicant**

(By Party-in-Person))

Versus

The Union of India through the Secretary
Department of Industrial Policy & Promotion
Ministry of Commerce & Industry,
Udyog Bhavan, New Delhi – 110 011

- Respondent

(By Advocate: Mr.Thomas Mathew Nellimootttil,Sr.PCGC)

The O.A having been heard on 29th March, 2021, this Tribunal delivered the following order on the same day:

ORDER (ORAL)

P.Madhavan, Judicial Member

Party in person submits that he is not pressing the Original Application as the respondents have already been granted all reliefs and hence the O.A has become infructuous. The O.A is dismissed as not pressed. No costs.

(K.V.Eapen)
Administrative Member

(P.Madhavan) Judicial Member

List of Annexures

Annexure A1 - True copy of the letter dated 26.12.2017

Annexure A2 - True copy of the Charge-Memo dated 11.11.2011

Annexure A3 - True copy of the Charge-Memo dated 17.5.2013

Annexure A4 - True copy of the Order dated 22.10.2014

Annexure A5 - True copy of the Order dated 11.3.2016 in O.A 119/2014

Annexure A6 - True copy of the Letter dated 20.12.2016

Annexure A7 - True copy of the Order dated 19.12.2017 in O.A 106/2017

Annexure A8 - True copy order dated 6.2.2009 in OA 365/2007 and OA 394/2007

Annexure A9 - True copy of the Order dated 24.12.2009 in SCA 4881/2009 and 4883/2009

Annexure A10- and 16763/2003 True copy of the Judgment dated 19.11.2010 in SCA No.12949/2000

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